



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ३८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्राख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra *Mathadi, Hamal* and other Manual Workers (Regulation of Employment and Welfare) (Amendment) Act, 2025 (Mah. Act No. XXV of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXV OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 28th April 2025.)

An Act further to amend the Maharashtra Mathadi, Hamal and other Manual Workers (Regulation of Employment and Welfare) Act, 1969.

Mah. XXX of 1969. WHEREAS it is expedient further to amend the Maharashtra *Mathadi, Hamal* and other Manual Workers (Regulation of Employment and Welfare) Act, 1969 for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra *Mathadi, Hamal* and other Short title. Manual Workers (Regulation of Employment and Welfare) (Amendment) Act, 2025.

Substitution
of the words
“Manual
Workers” for
the words
“Manual
Workers” in
Mah. XXX of
1969.
Amendment
of section 2 of
Mah. XXX of
1969.

2. Throughout the Maharashtra *Mathadi Hamal* and other Manual Workers (Regulation of Employment and Welfare) Act, 1969 (hereinafter referred to as “the principal Act”) including the long title, preamble and short title, for the words “Manual Workers”, wherever they occur, the words “Manual Workers” shall be substituted.

3. In section 2 of the principal Act,—

(1) in clause (2), for the words “any work” the words “any manual work” shall be substituted;

(2) in clause (3), after the words “worker engaged” the words “ to execute any manual work” shall be inserted;

(3) after clause (6), the following clause shall be inserted, namely :—

“(6A) “manual work” means any type of physical work carried out by humans without any help or support or assistance of any type of machines and includes manual loading, unloading, stacking, carrying, weighting and measuring work in scheduled employments;”;

(4) in clause (7), after the word “workers” the words “ to execute any manual work” shall be inserted;

(5) for clause (11), the following clause shall be substituted, namely :—

“(11) “unprotected worker” means a *mathadi*, *hamal* or other manual worker, who is engaged or to be engaged to do manual work in any scheduled employment; and of the age of eighteen years and above and upto the age of sixty-five years, and thereafter if certified to be physically fit for such work by the medical practitioner authorized by the Government; but does not include,—

(a) any worker (except a worker who is engaged or to be engaged to do manual work) employed by employer or principal employer in manufacturing process area or stacking and storage area of any establishment, industry or factory, or where the process is being carried out through mechanical procedure or machines or through automated processing in any establishment, industry or factory;

(b) the members of an employer’s family;”;

(6) in clause (12), for the words “manual work” the words “manual work” shall be substituted.

Amendment
of section 3 of
Mah. XXX of
1969.

4. In section 3 of the principal Act, in sub-section (2), for clause (c), the following clause shall be substituted, namely :—

“(c) for regulating the recruitment and entry into the scheme of unprotected workers, and the registration and cancellation of registration of unprotected workers and employers, including the maintenance of registers and waiting list of unprotected workers, removal, either temporarily or permanently, of names from the registers and waiting list, and the imposition of fees for registration;”.

5. In section 4 of the principal Act, in sub-section (1), in the second proviso, in clause (b), for the word “workers”, at both the places where it occurs, the words “unprotected workers” shall be substituted. Amendment of section 4 of Mah. XXX of 1969.

6. In section 13 of the principal Act,—

Amendment of section 13 of Mah. XXX of 1969.

(1) in sub-section (1), for the word “worker” the words “unprotected worker” shall be substituted;

(2) in sub-section (3), for the word “worker”, at both the places where it occurs, the words “unprotected worker” shall be substituted;

(3) in the marginal note, for the word “workers” the words “unprotected workers” shall be substituted.

7. In section 14 of the principal Act,—

Amendment of section 14 of Mah. XXX of 1969.

(1) after sub-section (1), the following sub-section shall be inserted, namely :—

“(1A) Notwithstanding anything contained in this Act, if the Advisory Committee is not functional for any reason, then the State Government may issue notification or take decision for implementation of the provisions of this Act without advise or consultation of the Advisory Committee.”;

(2) for sub-section (6), the following sub-section shall be substituted namely:—

“(6)(a) The term of office of members of the Advisory Committee, other than the members representing the State Government, shall be five years from the date of publication of notification of their names in the *Official Gazette*. Such members shall hold office during the pleasure of the Government.

(b) The State Government shall fill the vacancy of members other than the members representing the State Government at the earliest and in any case before expiry of six months from the date of occurrence of such vacancy.”.

8. In section 16 of the principal Act, in the *Explanation*, for the word “fourteen” the word “eighteen” shall be substituted. Amendment of section 16 of Mah. XXX of 1969.